COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 50 OF 2018 & IA NO.315 OF 2018

Dated: 09th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Talwandi Sabo Power Ltd. Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv.

Mr. Krishnan Venugopal, Sr. Adv.

Mr. Deep Rao

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Aanchal Arora for PSERC

Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran

Mr. Anushree Bardhan

Mr. Shubham Arya for R-2 & R-3

ORDER

IA No. 315 of 2018

(Appli. for stay)

The learned counsel, Mr. M.G.Ramachandran, appearing for Respondent Nos. 2 & 3 submitted that on instructions from the Respondent No. 3, they undertake to pay Rs.206 crores (-) rebate today subject to hearing on instant application being IA No. 315 of 2018 after 10 days.

List this matter on <u>23.03.2018</u> as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

ss/kt